

**IN THE INCOME TAX APPELLATE TRIBUNAL  
VISAKHAPATNAM BENCH, VISAKHAPATNAM**

**BEFORE SHRI V. DURGA RAO, HON'BLE JUDICIAL MEMBER &  
SHRI D.S. SUNDER SINGH, HON'BLE ACCOUNTANT MEMBER**

**I.T.A. No. 283/VIZ/2019  
(Asst. Year : 2014-15)**

M/s. Dhana Dhanya vs. Pr.CIT, Rajahmundry.  
Lakshmi Rice Mill,  
Venkatapuram, Eluru,  
West Godavari District.

PAN No. ABRFS 7440 Q (Appellant) (Respondent)

Assessee by : Sri G.V.N. Hari, Advocate.  
Department By : Sri S.Ravi Shankar Narayan,CIT DR

Date of hearing : 27/02/2020.  
Date of pronouncement: 27/02/2020.

**ORDER**

**PER V. DURGA RAO, JUDICIAL MEMBER**

This appeal by the assessee is directed against the order of Principal Commissioner of Income Tax (Appeals), Rajahmundry, dated 31/03/2019 for the Assessment Year 2014-15.

**2.** When this appeal is taken up for hearing, Id. counsel for the assessee has submitted that he may be permitted to withdraw the appeal. Ld.DR has not raised any objection. In view of the request made by the assessee's counsel, this appeal filed by the assessee is dismissed as withdrawn.

3. In the result, appeal filed by the assessee is dismissed as withdrawn.

Order Pronounced in open Court on this 27<sup>th</sup> day of Feb., 2020.

Sd/-  
**(D.S. SUNDER SINGH)**  
Accountant Member

sd/-  
**(V. DURGA RAO)**  
Judicial Member

**Dated: 27<sup>th</sup> February, 2020.**

**vr/-**

*Copy to:*

1. *The Assessee - M/s. Dhana Dhanya Lakshmi Rice Mill, Venkatapuram, Eluru, West Godavari District.*
2. *The Revenue - Pr.CIT, Rajahmundry*
3. *The D.R., Visakhapatnam.*
4. *Guard file.*

By order

(VUKKEM RAMBABU)  
Sr. Private Secretary,  
ITAT, Visakhapatnam.